GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 4430

TO BE ANSWERED ON WEDNESDAY, 14TH DECEMBER, 2016

IDENTIFICATION OF NEW SC/ST CONSTITUENCIES

4430. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether since the passage of Andhra Pradesh Reorganisation Act, 2014, there has been any change with respect to the SC/ST Constituencies of Andhra Pradesh and Telangana;
- (b) if so, the details thereof:
- (c) whether the Government has identified new SC/ST Constituencies due to modification of Lok Sabha Constituency boundaries in Andhra Pradesh under the aforesaid Act; and
- (d) if so, the details thereof including the manner and process of identifying the same and possible timeline for notification of such constituencies?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P.CHAUDHARY)

- (a) to (b): The Election Commission has informed that there has been no change with respect to SC & ST constituencies of Andhra Pradesh and Telangana since the passage of Andhra Pradesh Reorganisation Act, 2014.
- (c) to (d): The Commission has not done any delimitation exercise in Andhra Pradesh and Telangana under the aforesaid Act and hence has not identified any new SC & ST constituencies.
